

ITEM NO.2

COURT NO.10

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

IA 38337/2019, 38345/2019, 75156/2019, 75165/2019, 77018/2019,
91824/2019 in Civil Appeal No(s). 13301/2015

SUBRATA BHATTACHARYA

Appellant(s)

VERSUS

SECURITIES AND EXCHANGE BOARD OF INDIA & ORS.

Respondent(s)

(IA No. 91824/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 77018/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 75165/2019 - CLARIFICATION/DIRECTION
IA No. 75156/2019 - INTERVENTION/IMPLEADMENT
IA No. 38337/2019 - INTERVENTION/IMPLEADMENT
IA No. 38345/2019 - MODIFICATION)

WITH

T.C.(Cr1.) No. 3/2016 (XVI-A)
(FOR INTERIM BAIL ON IA 70158/2019
IA No. 70158/2019 - INTERIM BAIL)

Date : 08-07-2019 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Appellant(s) Mr. Vimlesh Shukla, Sr. Adv.
Mr. Jai A. Dehadrai, Adv.
Mr. Sidharth Arora, Adv.
Ms. Srishti Kumar, Adv.
Mr. Prashant V., Adv.
Ms. Manisha Ambwani, AOR

For Respondent(s) Mr. Pratap Venugopal, Adv.
Ms. Surekha Raman, Adv.
Ms. Viddusshi, Adv.
Mr. Akhil A. Roy, Adv.
for M/S. K J John And Co

Mr. P.S. Patwalia, Sr. Adv.
Mr. Avijit Mani Tripathi, AOR
Mr. D.K. Singal, Adv.

Mr. R. Bala, Sr. Adv.
Mr. Arijit Prasad, Sr. Adv.
Mr. Pranay Ranjan, Adv.

Mr. Zoheb Hussain, Adv.
Mr. Arvind Kr. Sharma, Adv.
Mrs. Anil Katiyar, AOR

Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. Shrutanjay Bhardwaj, Adv.

Mr. Ritin Rai, Sr. Adv.
Mr. Siddhartha Jha, Adv.

Mrs. Rachana Joshi Issar, AOR

Mr. Amit Kumar, AOR

Ms. Kamakshi S. Mehlwal, AOR
Mr. Mohit Yadav, Adv
Ms. Arna Das, Adv.
Ms. Geetanjali Mehlwal, Adv.

Mr. Somiran Sharma, AOR
Mr. Aditya Singh, AOR
Mr. Gagan Gupta, AOR

Mr. Sanjeev Menon, Adv.
Mr. Aviral Kashyap, AOR
Ms. Akanksha Goyal, Adv.

Ms. Aishwarya Bhati, Sr. Adv.
Mr. Aman Bansal, Adv.
Mr. Suraj Kumar Singh, Adv.
Mr. Gopal Jha, Adv.

Mr. Joseph Aristotle, Adv.
Ms. Priya Aristotle, Adv.

Mr. Rajinder Kumar Singh, Adv.
Mr. Hitesh Kumar Sharma, Adv.
Mr. S.K. Rajora, Adv.

Mr. Mukesh Kumar Maroria, AOR

Mr. Ritesh Agrawal, AOR
Mr. D.K. Poddar, Adv.
Mr. Tejas Bhatia, Adv.
Mr. Sohal Rishabh, Adv.

Mr. Niraj Gupta, Adv.
Ms. Anshu Gupta, Adv.

Mr. Vinod Sharma, AOR

Mr. M.P. Singh, Adv.

Mr. Rajeev Kumar Bansal, AOR

Mr. Hetu Arora Sethi, AOR

Ms. Shalu Sharma, AOR

Mr. Rameshwar Prasad Goyal, AOR

Ms. Christi Jain, AOR

Mr. Prakash Kumar Singh, AOR

Ms. Anuradha Mutatkar, AOR

Mr. Yadav Narender Singh, AOR

Ms. Pratibha Jain, AOR

Mr. Atishi Dipankar, AOR

Mr. Abhishek Singh, AOR

Mr. Mohit Paul, AOR

Mr. Shivendra Singh, AOR

Ms. Priya Aristotle, AOR

Mr. Joel, AOR

Mr. Anjani Kumar Mishra, AOR

Mrs. Shubhangi Tuli, AOR

Ms. Jasmine Damkewala, AOR

Ms. Vaishali Sharma, Adv.

Mr. Shree Pal Singh, AOR

Mr. Avadh Bihari Kaushik, AOR

Mr. G. Prakash, Adv.

Ms. Priyanka Prakash, Adv.

Mr. Mohit D. Ram, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No.91824 of 2019

The tenure of Shri R.S. Virk, former District Judge is extended by a further period of three months from today.

Application is accordingly disposed of.

IA No.77018 of 2019

Issue notice, returnable in four weeks.

Mr. Ritin Rai, learned senior counsel along with Mr. Siddhartha Jha, learned counsel, appears on behalf of the

second respondent who has been appointed as Interim Resolution Professional¹ by the National Company Law Tribunal².

Counter affidavit shall be filed, in the meantime.

Pending further orders, further proceedings in (IB)-1402(PB)/2018 pending before the NCLT, Principal Bench, New Delhi shall remain stayed and, in consequence, all further proceedings arising out of the order dated 31 January 2019 before the IRP shall remain stayed.

IA No.75165 of 2019, IA No. 75156/2019, IA No. 38337/2019, IA No. 38345/2019 & IA No. 70158/2019 in T.C. (Cr1.) No. 3/2016

List these applications on 11 July 2019 along with the Report of SEBI [Justice Lodha Committee].

IA Nos.73544/2019 and 77769/2019 in Civil Appeal No.13301/2015

On being mentioned, taken on board.

List the applications after two weeks.

SLP(C) No.31791/2018

On being mentioned, taken on board.

The order of tagging dated 10 December 2018 was evidently passed on a submission which was made on behalf of the petitioners that the issues which are raised in the present Special Leave Petition are connected with Civil Appeal No.13301 of 2015 [Subrata Bhattacharya V Security & Exchange Board of India].

1 IRP

2 NCLT

Today, during the course of the hearing of certain interim applications in the Civil Appeal No.13301 of 2015, learned counsel appearing on behalf of the petitioners states that the issues in the present Special Leave Petition are not connected with those which arise in the above Civil Appeal.

Hence, SLP(Civil) No.31791 of 2018 shall be detagged and be listed before an appropriate Bench.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER